## STATEMENT

- (a) 1708 Assistants have been appointed from the U.P.S.C, examinations held till today.
- (b) to (e) For seniority the well recognised principles are:
  - (i) All permanent employees rank senior to all temporary employees.
  - (ii) The relative seniority of persons appointed to a grade through competitive examination or selection would be governed by their order of merit.
  - (iii) The seniority of temporary employees on confirmation should be according to the order of confirmation.
  - (iv) The seniority of direct recruits *vis-a-vis* departmental candidates should be regulated by rotation according to the quotas fixed for direct recruitmentjpromotion.
- 2. Under the rules substantive vacan cies in the grade are allotted to direct recruits and promotees in rotation in the proportion prescribed for these categories and the seniority of persons so appointed is also regulated in that order. Once the need for direct re cruitment in the grade is accepted re gulation of seniority in the above man ner is considered to be the only fair and equitable method.
- 3. Following representations Service Associations a Co-ordinating Committee was set up to look into the of members of Central grievances Secretariat Services. The Committee the demand of the pro considered motees for revision of seniority in the grade of Assistant; but it" did not re commend any change in the present arrangement of seniority. The Com mittee, however, made certain recom mendations to improve the promotional prospects of the promotees and these are under consideration of the Gov ernment.

## PERSONAL STAFF OF MINISTERS

361. DR. BHAT MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of the members of the personal staff of the former Minis ters, Ministers of State and Deputy Ministers who have been dislodged from their respective positions conse quent on the formation of the new Government at the Centre in March, 1967:
- (b) whether such staff has been; suitably provided with alternative jobs;
- (c) if the answer to part (b) above be in the negative what steps Govern ment propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) The required information is being collected and will be laid on the Table of the House. Ministers and Deputy Ministers are given discretion in the matter of selection of their personal staff and the tenure of such staff is co-terminus with that of the Ministers. Where an officer who belongs to Government Service is appointed to such posts, he is adjusted in. his parent Service | post when the Minister demits office. When a person who does not belong to any Government Service is appointed on the personal staff of the Minister, his services are dispensed with when the Minister demits office as such an officer cannot have any claim for regular absorption in Government Service.

## LAW AND ORDER SITUATION

- 362. PROF. sHANTILAL KOTHARI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the law and order situation in the country as a whole is fast deteriorating;
- (b)"if so, whether the Central Government are contemplating to appoint a high-powered commission to find out the causes for this;
- (c) whether the Central Government have on their own accord assessed the causes of the deterioration and if so, what are the causes; and